

**Andaman Islands**

3327. Shri Subbiah Ambalam: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Madras Government have requested the Centre that a group of Andaman Islands in the southern-most portion measuring about 400 sq. miles might be made over to their administrative control for purposes of settlement and colonisation; and

(b) if so, the action taken thereon?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No, Sir

(b) Does not arise.

**Kidnapping of a Student in Delhi**

3328. { Shri Ram Krishan Gupta:  
Shri S. M. Banerjee:

Will the Minister of Home Affairs be pleased to state.

(a) whether it is a fact that a 4th year engineering student of Delhi Polytechnic was kidnapped from his room in hostel on the 5th April, 1958;

(b) whether it is also a fact that a note demanding a ransom of Rs 5,000 was found in his room;

(c) whether any investigations have been made in this regard; and

(d) if so, with what results?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) Yes, such a note was found but it turned out to be false.

(c) Yes

(d) The case being false has been cancelled.

**Concessions to Ex-Servicemen in Manipur**

3330 Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a notice was issued by the District and Sessions

Judge of Manipur on the 21st February, 1958 for granting ex-gratia concessions to ex-servicemen employed in the village panchayats before their abolition,

(b) whether the case of their re-employment was considered by the Manipur Administration; and

(c) what is the basis of grant of ex-gratia payment to these men?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c) The information is being collected and will be laid on the Table of the House.

**Utilisation of Coal**

3331. Shri P C Borooah: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the Coal Council of India has recommended any measure to the Government in regard to better utilisation of coal;

(b) if so, what are the salient features of the recommendations; and

(c) the reactions of Government to the recommendations?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes.

(b) The Coal Council of India recommended the setting up of a Fuel Efficiency Committee for evolving suitable and adequate measures for achieving optimum economy and efficiency in the use of fuel resources in the country, principally coal

(c) Government accepted this recommendation and a Fuel Efficiency Committee was set up in May 1958, with the Coal Controller as its Chairman.

**I.A.S. and I.P.S.**

3332. Shri Ayyakannu: Will the Minister of Home Affairs be pleased to state:

(a) the total number of seats reserved for the Scheduled Castes and Scheduled Tribes for the recruitment made

to the I.A.S and I.P.S and Central Services during 1958-59;

(b) whether these seats include the quota reserved for 1958-59 only or also those vacancies which remained unfilled during the previous three years,

(c) the total number of applications received from Scheduled Castes and Scheduled Tribes candidates and the total number qualified in the written examination held during 1958-59; and

(d) the number of persons out of them selected?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement is laid on the Table of the Sabha [See Appendix VII, annexure No 40]

Equation of Posts in Madhya Pradesh

3533. Shri Kistaiya: Will the Minister of Home Affairs be pleased to state

(a) whether the Union Government have approved the principles evolved by the Government of Madhya Pradesh for equation of posts and determination of seniority of Class I, II and III officers of integrating units of Madhya Pradesh,

(b) if so, what are the principles so evolved and approved,

(c) whether the principles formulated by the Madhya Pradesh Government give equal weightage and treatment to the employees of the former States,

(d) whether the nature and duties of posts held by the officers in merged States of Chhatusgarh and Rajgarh of Madhya Bharat were given the same consideration, and

(e) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement is laid on the Table of the Sabha. [See Appendix VII annexure No. 41.]

18 hrs.

#### PAPERS LAYD ON THE TABLE

AMENDMENT TO REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITION) RULES.

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table, under sub-section (3) of Section 109 of the Representation of the People Act, 1951, a copy of Notification No. G.S.R. 433 dated the 9th April, 1959, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library. See No. LT-1879/59]

#### ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Bala Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha —

- (i) Supplementary Statement Seventh Sess.on, 1959 [See Appendix VII, annexure No 42]
- (ii) Supplementary Statement Sixth Session, 1958 No VI [See Appendix VII, annexure No 43]

#### NOTIFICATIONS UNDER FOREIGN EXCHANGE REGULATION ACT

The Deputy Minister of Finance (Shri B. E. Bhagat): I beg to lay on the Table, under sub-section (3) of Section 27 of the Foreign Exchange Regulation Act, 1947, a copy of each of the following Notifications:—

- (i) G.S.R. No 179 dated the 14th February, 1959, making certain further amendments to the Foreign Exchange Regulation Rules, 1952. [Placed in Library. See No. LT-1879/59].